

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CP-1085/2016

In the matter of :

Iberhospitex S.A.

... PETITIONER

Vs.

Manju Enterprises (P) Limited

... RESPONDENT

SECTION :

Under Section 433 (e), 434 and 439

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Gaurav Kumar , Advocate

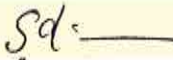
For the Respondent/Corporate Debtor : - : Ms. Pooja M. Saigal, Advocate

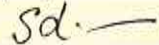
ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner represents that in compliance to the order dated 12.10.2017, rejoinder has been filed. Perusal of the records shows that copy of the rejoinder is not available on record.

The Bench Officer is directed to check and call the matter for this purpose on 16.11.2017

List on 16.11.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
06.11.2017